

(a) whether some companies are exporting items manufactured by other companies to meet their export obligation; and

(b) if so, the steps taken by Government to ensure that these companies export their own manufactured goods for which they had got the licence?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). In case of import of Capital Goods with export obligation, it is necessary that the goods exported are manufactured using the Capital Goods allowed for import. In case of obligation against licences providing for import of inputs for export production, it is necessary that the goods exported are manufactured by the licensee when he is a manufacturer-exporter. In case the licensee is a Merchant Exporter, he is allowed the facility of getting the goods manufactured from his supporting manufacturers for fulfilment of his export obligation.

[*Translation*]

**Provision of Transport and Lodging Facilities at Chachai Waterfall in Reena District of Madhya Pradesh**

892. SHRI YAMUNA PRASAD SHASTRI: Will the Minister of TOURISM be pleased to state:

(a) whether a large number of foreign and Indian tourists visit Reena district in Madhya Pradesh every year to see Chachai waterfall and the ancient temple on Debtalab;

(b) if so, whether there are proper transport and lodging facilities for tourists

visiting these tourist spots; and

(c) if not, the steps Government propose to take to provide these facilities at these places?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). Assessment of tourism resources on specific tourist centres and its development is primarily the responsibility of the State Government.

**Impact of New Import-Export Policy**

893. SHRI YAMUNA PRASAD SHASTRI:  
PROF. P.J. KURIEN:  
SHRI HARI KEWAL PRASAD:

Will the Minister of COMMERCE be pleased to state:

(a) the value of goods imported and exported during the period December, 1989 to June, 1990 and the figures for the corresponding period last year; and

(b) whether exports have increased and export-import gap reduced as a result of the new Import-Export Policy and if so, the extent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). As per the latest data available, imports and exports during December, 1989 to May, 1990 and during the corresponding period of December, 1988 to May, 1989 were as under:—

*Rs. crores*

<i>Period</i>	<i>Value</i>		
	<i>Imports</i>	<i>Exports</i>	<i>Deficit</i>
Dec. '89 to May, '90	20127	15957	4170
Dec. '88 to May, '89	14990	12140	2850

(Source: DGCI&S, Calcutta)

The exports as well as the trade gap have increased during December, 1989 to May, 1990 as compared to the corresponding period of December, 1988 to May, 1989. However, the impact of the new Policy cannot be assessed at this stage, as the new Import and Export Policy came into effect only on 01.04.90.

[English]

### Revenue Collections

894. SHRI G.M. BANATWALLA: Will the Minister of FINANCE be pleased to state:

(a) the details regarding revenue col-

lection during the quarter ending on 30 June, 1990 and the revenue collection position as compared to similar quarters in the past three years;

(b) whether there has been any improvement in revenue collection during this quarter; if so, the extent thereof and if not, the reasons therefor; and

(c) the steps being taken to improve revenue collection?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). The total revenue collections in the first quarters of 1988-89, 1989-90 and 1990-91 are as under:—

<i>(Rs. in crores)</i>		
1988-89 <i>(up to June)</i>	1989-90 <i>(up to June)</i>	1990-91 <i>(up to June)</i>
1	2	3
8372.06	9467.69	10213.13

There has been improvement in revenue collections in the quarter.

(c) Appropriate administrative as well as other measures are taken from time to time to improve the recovery of taxes.

### Gold Pilferage from Bharat Gold Mines Ltd.

895. SHRI H.C. SRIKANTIAH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it has come to the notice of Government that there is an alleged pilferage of gold from Bharat Gold Mines Limited,

Golkonda shaft, Kolar Gold Field, Karnataka;

(b) if so, the details thereof and whether Government have taken any action to enquire into the alleged pilferage of gold; and

(c) whether the matter is proposed to be referred to CBI for investigation?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) There is nothing to substantiate the allegation of pilferage of gold from Bharat Gold Mines Limited.

(b) and (c). Do not arise.